

**THE HIGH COURT OF JUDICATURE AT ALLAHABAD  
DIRECT RECRUITMENT TO  
THE UTTAR PRADESH HIGHER JUDICIAL SERVICE-2007**

**NOTE:** It is explicitly provided that the examination and all associated proceedings in the matter shall be subject to the decision of the Hon'ble Supreme Court of India in Special Leave to Appeal (Civil) Nos. 17201–17213 of 2007- High Court of Judicature at Allahabad & others Versus Sanjay Agarwal & another arising from the Division Bench judgment and order dated 15.6.2007 in Writ Petition No. 20016 of 2007 and other connected writ petitions.

**SCHEDULE OF EXAMINATION:**

Time	9 a.m. to 12 noon	2 p.m. to 5 p.m.
Date		
23 <sup>rd</sup> November 2007	.....	General Knowledge
24 <sup>th</sup> November 2007	Law-I (Substantive Law)	Law II (Procedure and evidence)
25 <sup>th</sup> November 2007	Law III (Penal, Revenue and Local Laws)	Language

**INSTRUCTIONS FOR THE CANDIDATES**

1. Candidate should check in at the centre, examination hall/room half an hour before the scheduled time of examination.
2. No candidate shall be admitted after 10 minutes of commencement of the examination.
3. Mobile phones and such IT Gadgets, papers or any other communication device are not allowed inside the premises where the examination is conducted. No candidate shall be allowed to keep any book or notebook or any incriminating material in the examination hall/room.
4. No candidate shall be allowed to communicate among the candidates during the currency of the examination.
5. The candidate shall ensure safe return of the answer book. Prosecution shall be immediately launched against such candidate who is found burning or tearing the answer book/question paper or running away with the script and/or question paper during the course of examination.
6. Immediate FIR shall also be filed against the person(s) found indulged in impersonation and unauthorized appearance at the examination.
7. The candidate should not write his name, roll number or any other mark of identification except at the place allotted on the cover page.
8. Any infringement of the above instructions shall entail disciplinary action including ban from future examinations.
9. No travelling or conveyance allowance shall be admissible to any candidate. The candidate has to make his own arrangements of boarding/lodging/transportation.

**By Order**  
**Registrar (Selection & Appointment)**  
High Court of Judicature at  
Allahabad